

C. A. T. Bench, JAIPUR

Date of Order	Orders
27^y 93	None present to the petitioner. We have perused the record. The petition for amendment in OA No. 27/1988 is allowed. The amended OA, may be filed within one week failing which the amended OA so allowed, shall not be effected. The copy of the amendment OA may be given to the court ^{respondents} in advance and the respondents if they so choose may file the reply to the amended OA within three weeks. The learned counsel for the petitioner may file the reply ^{amended} thereafter within a week. Put up the OA on 12.7.93 for hearing. The M.P. stands disposed of accordingly. <i>(Signature)</i> C.O.P. SHANUWA MEMBER (A) <i>(Signature)</i> (D. L. Mehta) Vice-Chairman
	Copy sent to the spj Control & Insp. No 109 Vide 3121 & 3122 Date 12-5-93

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